

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

N E W D E L H I

O.A. No. 2155/90
T.A. No.

199

DATE OF DECISION 08.02.1991.

<u>Shri Hazari Lal</u>	Petitioner
<u>Shri T.C. Aggarwal</u>	Advocate for the Petitioner(s)
Versus	
<u>Union of India & Another</u>	Respondent
<u>Shri M.L. Verma</u>	Advocate for the Respondent(s)

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The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

- 1. Whether Reporters of local papers may be allowed to see the Judgement ? *yes*
- 2. To be referred to the Reporter or not ? *No*
- 3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
- 4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

JUDGMENT(of the Bench delivered by Hon'ble Mr. D.K. Chakravorty,
Administrative Member)

The applicant, who has worked as Casual Artist in Doordarshan, filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for the following reliefs:-

(i) That the respondents be directed to treat the applicant as having been working on his ~~expecting~~ post from his initial date of service with all consequential benefits.

(ii) That alternatively direct respondents to consider the applicant for absorbing him on regular basis by waiving the condition of the age limit.

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(iii) That further applicant in addition granted
pay and other benefits in the same manner to which
other regular employees working in said posts have a
been and are drawing.

(iv) That any other order or direction as Hon'ble
Tribunal may be deemed fit may also be granted to the
applicant against respondents."

2. The Tribunal has disposed of a batch of
applications filed by Casual Artists seeking similar
reliefs by a separate judgment dated 8.2.1991 (OA No.894/
1990 and connected matters), to which both of us are
parties. The present application is disposed with the
same directions as in paras 14 and 15 of the said judgment
for the reasons mentioned therein which equally apply to
the instant case.

There will be no order as to costs.

Decided 8/2/89
(D.K. CHAKRAVORTY)

ADMINISTRATIVE MEMBER

Ans 8/2/89
(P.K. KARTHA)
VICE CHAIRMAN (J)